

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 33 of 2011

Thursday, this the 16th day of August, 2012

CORAM:

Hon'ble Mr. Justice P.R. Raman, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member

P. Premalatha, aged 48 years,
 W/o. Muraleedharan Nair,
 Sub Postmaster, Angamaly South
 Ernakulam District,
 Residing at : Latha Vilas House,
 Manickamangalam PO,
 Kalady-683 574.

Applicant

(By Advocate – Mr. T.C. Govindaswamy)

V e r s u s

1. Union of India, represented by the Secretary to the Government of India, Ministry of Communications & IT, (Department of Posts), Dak Bhavan, New Delhi-110 116.
2. The Chief Post Master General, Kerala Postal Circle, Thiruvananthapuram.
3. The Senior Superintendent of Post Offices, Aluva Postal Division, Aluva-683 101, Ernakulam District.
4. The Director of Postal Services, Office of the Postmaster General, Central Region, Kochi-682 018.
5. The Accounts Officer, Office of the Postmaster General, Central Region, Kochi-682 018.

Respondents

[By Advocate – Mr. Varghese P. Thomas, ACGSC]

This application having been heard on 16.08.2012, the Tribunal on the same day delivered the following:

ORDER

By Hon'ble Mr. Justice P.R. Raman, Judicial Member-

The prayer made in the OA is as follows:-

"(i) Call for the records leading to the issue of A1 and A2 and quash the same;

(ii) Declare that the applicant is entitled to have her pay stepped up on par with her junior Smt. Biji Mathew with effect from 1.1.1996, with all consequential benefits arising therefrom;

(iii) Direct the respondents to step up the pay of the applicant with effect from 1.1.1996 on par with the applicant's junior Smt. Biji Mathew referred to in A3 with all its consequential benefits arising therefrom;

(iv) Award costs of and incidental to this application;

(v) Pass such other orders or directions as may be found just and proper by this Hon'ble Tribunal."

2. When the case was taken up for consideration today it was submitted that the grievance as projected in the OA does not survive after 1.1.2006 as it has been redressed by the subsequent orders passed by the Government. In the light of the above development, the Original Application has become infructuous and accordingly we close this Original Application. No order as to costs.


(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER

"SA"


(JUSTICE P.R. RAMAN)
JUDICIAL MEMBER